

(Authorised English Translation)

THE UNIVERSITIES' LAWS (AMENDMENT) BILL, 2019

(To be introduced in the Rajasthan Legislative Assembly)

A

Bill

further to amend the Universities' Laws.

Be it enacted by the Rajasthan State Legislature in the Seventieth Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Universities' Laws (Amendment) Act, 2019.

(2) It shall come into force at once.

2. Definitions.- In this Act, unless the context otherwise requires,-

- (a) "University Law" means a University Act specified in the Schedule; and
- (b) "Schedule" means the Schedule to this Act.

3. Amendment of Universities' Laws.- (i) The existing sub-section (2) of the section as mentioned in Column No. 4 against each of the Universities' Laws as mentioned in Column No. 2 of the Schedule, shall be substituted by the following namely:-

"(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is, a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization and, of highest level of competence, integrity, morals and institutional commitment."; and

(ii) after the existing section as mentioned in Column No. 4 against each of the Universities' Laws as mentioned in Column No. 2 of the Schedule, new section as mentioned in Column No. 5 shall be inserted, namely:-

"Removal of Vice-Chancellor.- (1)

Notwithstanding anything contained in the Act, if at any time on the report of the State Government or otherwise, in the opinion of the Chancellor, the Vice-Chancellor wilfully omits or refuses to carry out the provisions of this Act or abuses the powers vested in him, or if otherwise appears to the Chancellor that the continuance of the Vice-Chancellor in office is detrimental to the interest of the University, the Chancellor may, in consultation with the State Government, after making such inquiry as he deems proper, by order, remove the Vice-Chancellor:

Provided that the Chancellor may, in consultation with the State Government, at any time before making such order, place the Vice-Chancellor under suspension, pending enquiry:

Provided further that no order shall be made by the Chancellor unless the Vice-Chancellor has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

(2) During the pendency or in contemplation, of any inquiry referred to in sub-section (1) the Chancellor may, in consultation with the State Government, order that till further order-

- (a) such Vice-Chancellor shall refrain from performing the functions of the office of the Vice-Chancellor, but shall continue to get the emoluments to which he was otherwise entitled;
- (b) the functions of the office of the Vice-Chancellor shall be performed by the person specified in the order."

SCHEDULE
(See section 3)

S. No.	Title	Act No.	No. of Provision	No. of New Provision
1	2	3	4	5
1	The University of Rajasthan Act, 1946		section 12	section 12 A
2	The Jai Narain Vyas University Act, 1962	Act No. 17 of 1962	section 11	section 11 A
3	The Mohan Lal Sukhadia University Act, 1962	Act No. 18 of 1962	section 11	section 11 A
4	The Vardhman Mahaveer Open University, Kota Act, 1987	Act No. 35 of 1987	section 8	section 8 A
5	The Maharshi Dayanand Saraswati University Act, 1987	Act No. 38 of 1987	section 19	section 19 A
6	The Maharaja Ganga Singh University, Bikaner Act, 2003	Act No. 13 of 2003	section 11	section 11 A
7	The University of Kota Act, 2003	Act No. 14 of 2003	section 11	section 11 A
8	The Raj Rishi Bhartrihari Matsya University, Alwar Act, 2012	Act No. 27 of 2012	section 11	section 11 A
9	The Maharaja Surajmal Brij University, Bharatpur Act, 2012	Act No. 28 of 2012	section 11	section 11 A
10	The Pandit Deendyal Upadhyaya Shekhawati University, Sikar Act, 2012	Act No. 29 of 2012	section 11	section 11 A
11	The Govind Guru Tribal University, Banswara Act, 2012	Act No. 31 of 2012	section 11	section 11 A

STATEMENT OF OBJECTS AND REASONS

The major provisions of minimum qualifications and experience determined by the University Grants Commission for the post of Vice-Chancellor have been incorporated in the Universities' Laws in 2017.

The University Grants Commission has also issued regulations in 2018. In order to give effect to clause 7.3 of the University Grants Commission (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulations, 2018 regarding possession of highest level of competence, integrity, morals and institutional commitment by a person to be appointed as Vice-Chancellor, it is considered appropriate to incorporate the provision relating thereto. Moreover, there is no provision for removal of Vice-Chancellor in the Universities' Laws if any unprecedented condition warrants it before the end of his tenure. Therefore, provision relating to removal of Vice-Chancellor is also required to be included. Accordingly, the Universities' Laws are proposed to be amended.

The Bill seeks to achieve the aforesaid objectives.

Hence the Bill.

भंवर सिंह भाटी,
Minister Incharge.

**EXTRACTS TAKEN FROM THE UNIVERSITY OF
RAJASTHAN ACT, 1946**

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12. Vice-Chancellor.- (1) XX XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX XX

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**EXTRACTS TAKEN FROM THE JAI NARAIN VYAS
UNIVERSITY ACT, 1962**
(Act No. 17 of 1962)

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11. Vice-Chancellor.- (1) XX XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX XX

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**EXTRACTS TAKEN FROM THE MOHAN LAL
SUKHADIA UNIVERSITY ACT, 1962**
(Act No. 18 of 1962)

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11. Vice-Chancellor.- (1) XX XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a

minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX XX XX
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**EXTRACTS TAKEN FROM THE VARDHMAN
 MAHAVEER OPEN UNIVERSITY, KOTA ACT, 1987
 (Act No. 35 of 1987)**

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8. Vice-Chancellor.- (1) XX XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX XX XX
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**EXTRACTS TAKEN FROM THE MAHARSHI DAYANAND
 SARASWATI UNIVERSITY ACT, 1987
 (ACT No. 38 of 1987)**

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19. Vice-Chancellor.- (1) XX XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX XX XX
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**EXTRACTS TAKEN FROM THE MAHARAJA GANGA
SINGH UNIVERSITY, BIKANER ACT, 2003**

(Act No. 13 of 2003)

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11. Vice-Chancellor.- (1) XX XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX

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**EXTRACTS TAKEN FROM THE UNIVERSITY OF KOTA
ACT, 2003**

(Act No. 14 of 2003)

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11. Vice-Chancellor.- (1) XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX

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**EXTRACTS TAKEN FROM THE RAJ RISHI
BHARTRIHARI MATSYA UNIVERSITY, ALWAR ACT,
2012**

(Act No. 27 of 2012)

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11. Vice-Chancellor.- (1) XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX
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**EXTRACTS TAKEN FROM THE MAHARAJA SURAJMAL
 BRIJ UNIVERSITY, BHARATPUR ACT, 2012
 (Act No. 28 of 2012)**

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11. Vice-Chancellor.- (1) XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX
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**EXTRACTS TAKEN FROM THE PANDIT DEENDAYAL
 UPADHYAYA SHEKHAWATI UNIVERSITY, SIKAR ACT,
 2012
 (Act No. 29 of 2012)**

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11. Vice-Chancellor.- (1) XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX
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**EXTRACTS TAKEN FROM THE GOVIND GURU TRIBAL
UNIVERSITY, BANSWARA ACT, 2012**

(Act No. 31 of 2012)

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11. Vice-Chancellor.- (1) XX XX XX XX

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (19) XX XX XX XX XX

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विश्वविद्यालयों की विधियां (संशोधन) विधेयक, 2019

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

राजस्थान विधान सभा

विश्वविद्यालयों की विधियों को और संशोधित करने के लिए विधेयक।

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

प्रमिल कुमार माथुर,
सचिव।

(भंवर सिंह भाटी, प्रभारी मंत्री)

Bill No. 16 of 2019

THE UNIVERSITIES' LAWS (AMENDMENT) BILL, 2019

(To be introduced in the Rajasthan Legislative Assembly)

RAJASTHAN LEGISLATIVE ASSEMBLY

A

Bill

further to amend the Universities' Laws.

(To be introduced in the Rajasthan Legislative Assembly)

**Pramil Kumar Mathur,
Secretary.**

(Bhanwar Singh Bhati, **Minister-Incharge**)